

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 193 of 2015

Dated: 18th March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

KKK Hydro Power Ltd.

... Appellant(s)

Versus

Himachal Pradesh State Electricity Board & Ors.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta, Mr. Abhishek
Upadhyay and Ms Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan, HPSEB
Mr. Sandeep Rajpurohit and Ms Neha
Garg
Mr. Nimesh Kumar Jha R.4

ORDER

Learned counsel for the appellant requests that though he could not file the rejoinder within the time prescribed in this matter, he wants to file the same with slight delay. He is permitted to file the rejoinder, let the same be taken on record. Thus the pleadings are complete.

Post the matter for arguments on **30th May, 2016.**

Meanwhile, parties are at liberty to file written submissions, if they so like.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt